IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DINESH KUMAR PALIWAL ON THE 25th OF JANUARY, 2024

CRIMINAL REVISION No. 6001 of 2023

BETWEEN:-

RAHUL SONKAR S/O SHRI RAJENDRA SONKAR, AGED ABOUT 34 YEARS, OCCUPATION: BUSINESSMAN R/O HOUSE NO 348 MOTIMAHAL BHARTIPUR OMTI JABALPUR (MADHYA PRADESH)

....APPLICANT

(BY SHRI DEEPAK SONI - ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH POLICE STATION OMTI DISTRICT JABALPUR (MADHYA PRADESH)

....RESPONDENT

(BY SHRI DILIP SINGH PARIHAR - PANEL LAWYER FOR RESPONDENT/STATE AND SHRI YASH AGRAWAL - ADVOCATE FOR VICTIM)

This revision coming on for hearing this day, the court passed the following:

ORDER

Heard on I.A.No.1706/2024, an application for leave to compound the offence under section 323 of IPC.

2. The applicant herein was convicted for commission of offence under section 323 of IPC and was sentenced to 03 months R.I and fine of Rs.1000/- with default stipulation vide judgment dated 29.04.2022 passed by JMFC, Jabalpur in RCT No.2718/2013 (State of M.P. Vs. Rahul Sonkar). The aforesaid judgment was assailed by filing appeal but learned Sessions Judge,

Jabalpur vide appellate judgment dated 15.12.2023 passed in Cr.A.No.109/2022 (Rahul Sonkar Vs. State of M.P.) dismissed the appeal and affirmed the judgment passed by the trial court. Hence, this revision.

- **3.** I have heard learned counsel for the parties.
- 4 The applicant and injured are husband and wife. Under section 320(1) of Cr.P.C the person to whom voluntary hurt is caused is competent to compound the offence without leave of the court. As per mandate of section 320(5) of Cr.P.C, when the accused has been convicted and an appeal is pending, no composition for the offence shall be allowed without the leave of the court to which he is committed or before which the appeal is to be heard. It is apparent that revisional court or appellate court can grant leave to compound the offence. Applicant and victim are husband and wife and they have amicably settled their dispute. The compromise application has been duly verified by Registrar (J-II) on 24.01.2024. The wife/ victim to whom hurt was caused has been duly identified by learned counsel for the victim. Compromise arrived at between the parties appears to be voluntary and without any threat or undue pressure. Therefore, this court is inclined to grant leave to compound the offence. Accordingly, I.A is allowed. Consequently, this revision is also allowed.
- 5. In view of the above, the impugned judgment of conviction and order of sentence dated 29.04.2022 passed by learned JMFC, Jabalpur in RCT No.2718/2013 and affirmed by learned Sessions Judge vide judgment dated 15.12.2023 in Criminal Appeal No.109/2022 are set aside.
- 6. Applicant/accused Rahul Sonkar is acquitted of the offence under Section 323 of the IPC. He be released in this case forthwith, if he is not required in any other case. He is entitled to receive back the fine amount, if any,

deposited by him before the trial court in this case.

7. Trial Court record along with copy of this order be sent down to Court concerned through Sessions Judge, Jabalpur for necessary compliance.

(DINESH KUMAR PALIWAL) JUDGE

MKL

